Annexure-1 Name of the corporate debtor: Amay Home Services Limited Date of commencement of CIRP 17/05/2024 List of creditors as on: 22.09.2025

List of Unsecured financial creditors belonging to any class of creditors (Real estate allottees/homebuyers)

													(Amount in Rs.)					
			Details of claim received				Details of claim admitted							Amount of any				
S N	I. Name of creditor	Date of receipt		Amount claimed		Ar	mount of claim admits	ted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC	Amount of contingent claim	nutual dues, that may be set-off	Amount of claim not admitted	t Amount of claim under verification	Remarks if any	
			Principal	Interest and other component	Total	Principal	Interest and other component	Total										
	1 Rahul Kumar Gupta	22/5/2025	₹ 1,342,250.00	₹ 12,157,750.00	₹13,500,000.00	₹1,342,250	₹ 1,713,438	₹ 3,055,688	Unsecured	₹ 0.00	No	0.30%	0	₹0.00	₹ 10,444,312.41	₹ 0.00	Please refer foot notes	
Е	TOTAL		₹ 1,342,250.00	₹ 12,157,750.00	₹ 13,500,000.00	₹ 1,342,250	₹ 1,713,438	₹ 3,055,688				0.30%	₹ 0.00	0	₹ 10,444,312.41	₹ 0.00		

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- Claims have been admitted on the basis of submitted proof by claimants since no Records have been received from the Corporate Debtor.
- Information / evidence / clarification may also be pending from Creditor/Management for the claims under further verification.
- 3. As per Regulation 14 of IBBI (IRBP) Regulations, 2016, where the amount claimed by a creditor is not precise due to any contingency or other resolution professional or the resolution professional, as the case may be, shall revise the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub-regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.
- 4. As per Regulation 2 [1](a) of IBBI (CRP) Regulations, 2015 "class of creditors" means a class with at least ten financial creditors under clause (b) of sub-section (EA) of section 21 and the expression, "creditors in a class" shall be construed accordingly." An authorised representative under provisions of IBC and CIRP Regulations is not being appointed at this stage since the number of claimant is the state of the section 21 and the expression, "creditors in a class" shall be construed accordingly." An authorised representative under provisions of IBC and CIRP Regulations is not being appointed at this stage since the number of claimant is the state of the section 21 and the expression, "creditors in a class" shall be construed accordingly." An authorised representative under provisions of IBC and CIRP Regulations is not being appointed at this stage since the number of claimant is the state of the section 21 and the expression, "creditors in a class" shall be construed accordingly." An authorised representative under provisions of IBC and CIRP Regulations is not being appointed at this stage since the number of claimant is the state of the section 21 and the expression, "creditors in a class" shall be construed accordingly." An authorised representative under provisions of IBC and CIRP Regulations is not being appointed at this stage since the number of claimant is the state of the section 21 and the expression, "creditors in a class" shall be construed accordingly." An authorised representative under provisions of IBC and CIRP Regulations is not being appointed at this stage since the number of claimant is the state of the section 21 and the expression, "creditors in a class" shall be construed as a class with a class of the section 22 and the section 23 and the section 24 and the
- S. Interest #8 % p.a. simple interest has been taken to calculate the interest admissible for the claims in accordance with the provisions of Regulation 16A(7) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process For Corporate Persons) Regulations, 2016.
- S. A claim from another real estate allotes / home buyer named Mr. Snipp Patel for 18, 2472208/- was received on 21.08.2025 which is after the due date as per applicable provisions. Thus the 19 shall deal with the same in accordance with the provisions of 186 and regulations thereunder, including placing before the COC for 1s recommendation and subsequent condonation of disay from Adjudicating Authority, if requires

Garima Diggiwal Resolution Professional Reg no: IBBI/IPA-001/IP-P-02018/2020-2021/13158

